

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 418
IB/268/ND/2020

IN THE MATTER OF:

M/s B.E.C India Pvt Ltd

...PETITIONER/APPLICANT

Vs.

Cross Roads India Assistance Pvt Ltd

...RESPONDENT

Order under Section 9 of IBC

Order Delivered on 28.03.2022

Coram:

SHRI DHARMINDER SINGH
HON'BLE MEMBER JUDICIAL
MS. SUMITA PURKAYASTHA
HON'BLE MEMBER TECHNICAL

PRESENT:

For the Applicant : Mr. Deepak Kumar Vijay

For the Respondent : Adv. Mr. Sandeep Singh

For the R.P. :

ORDER

Ld. Counsel for the Petitioner stated that the matter has been settled. Accordingly, he wants to withdraw the present petition. The same has also been endorsed by Ld. Counsel for the Respondent.

In view of the statement made by Ld. Counsel for Petitioner, the present petition stands dismissed as withdrawn. File be consigned to Record Room.

—sd—

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

—sd—

DHARMINDER SINGH
MEMBER (JUDICIAL)